

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 10**

**IA 3255/2024 IN C.P. (IB)/131(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.06.2024**

NAME OF THE PARTIES:      **GLOBAL WIND INFRASTRUCTURE AND  
SERVICESPRIVATE LIMITED VS AAA  
FACILITIES SOLUTION PRIVATE LIMITED**

IBC Under Sec 9 Sec 60(5) Rule 11 of NCLT, 2016 Sec 12(2)

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**ORDER**

**IA 3255/2024-**

1. Adv. Aniruth Pursothaman for the Applicant is present.
2. This is an application seeking extension of 60 days in the CIRP period beyond 270 days which expired on 16.05.2024. Ld. Counsel for the Applicant submits that the Resolution Plan is in consideration of the CoC and seeks extension of 60 days.
3. In view of this, this Bench consider it appropriate to allow the extension of 60 days from 17.05.2024. Accordingly, the CIRP period shall now expire on 15.07.2024.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

/Neeraj/

**Sd/**  
**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**